

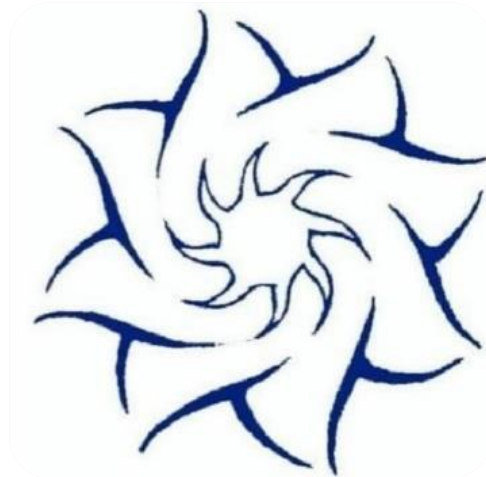
26TH D. M. HARISH MEMORIAL GOVERNMENT LAW
COLLEGE INTERNATIONAL MOOT COURT
COMPETITION, 2025

8th – 9th February & 28th – 29th March, 2025

RULES OF THE COMPETITION



Government Law College
Estd. 1855 MUMBAI, INDIA



HOSTED BY:

Government Law College

IN ASSOCIATION WITH:

D. M. HARISH FOUNDATION

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OFFICIAL RULES

1. REGISTRATION

1.1 Overseas Teams Registration

Overseas teams may participate in the Competition by sending an application to the Organisers via e-mail to dmh.glc@gmail.com latest by **11:59 p.m. IST** on **18th December, 2024**. Only **after** the application has been confirmed, shall the link to a Google Form and details for the payment of registration fees be provided.

1.2 Invited Indian Teams Registration

The Organisers shall invite **ONLY** those Indian Universities/Colleges (refer to Annexure I), which had qualified to the Semi-Final Round of Arguments of the 25th D. M. Harish Memorial Government Law College Moot Court Competition, 2024, to participate in the Competition. The invited colleges must first provisionally register themselves by sending an e-mail to dmh.glc@gmail.com latest by **11:59 p.m. IST** on **18th December, 2024**. Only **after** the provisional registration has been confirmed shall a link to a Google Form and details for the payment of registration fees shall be provided.

1.3 Indian Teams Registration

1.3.1 Indian teams who are not invited to participate through Clause 1.2 and wish to participate in the Competition must provisionally register themselves by sending an e-mail to dmh.glc@gmail.com. The last date to provisionally register is **18th December, 2024 by 11:59 p.m. IST**. Only after the provisional registration has been confirmed shall a link to a Google Form and details for the payment of registration fees be provided.

1.3.2 All the colleges/universities who have provisionally registered their teams shall be given an opportunity to confirm their provisional registration slot before registrations are accepted from other colleges, nationwide. The provisionally registered colleges shall have to confirm the registration of their teams by filling the Google Form link which shall be shared after provisional registration has been confirmed. In the event of the college failing to confirm the provisional

registration of the team within the stipulated time period, the Organisers shall accept registrations from other colleges.

1.4 Registration Fee

- 1.4.1** A nominal registration fee of **INR 2500/-** shall be charged to all the Indian Universities/Colleges. A registration fee of **USD 65** shall be charged to all the Overseas Universities/Colleges.
- 1.4.2** For the purpose of Clause 1.4.1 Overseas Universities/Colleges shall include all Universities/Colleges/Schools that are not situated in India.
- 1.4.3** The registration fee charged in accordance with Clause 1.4.1 for Indian Universities/Colleges must be submitted by NEFT. The details for making payment of registration fees via NEFT shall be provided once the provisional registration has been confirmed.
- 1.4.4** The registration fee charged for Overseas Universities/Colleges, in accordance with Clause 1.4.1, must be submitted by Wire Transfer, the details of which shall be provided after receiving the application.
- 1.4.5** In the event of a team backing out of the Competition **two (2)** weeks prior to the Oral Rounds, the team shall not be eligible for a refund of the Registration Fee.

2. GENERAL

2.1 Eligibility

Students enrolled in a full-time or part-time law programme at the time of the Competition are eligible to compete in the Competition. Participation is limited to only **one (1) team** per University/College. Cross University/College teams are strictly prohibited.

2.2 Team Composition

Each team shall have **three (3)** members only, consisting of **two (2)** speakers and **one (1)** researcher.

2.3 Language

The official language of the Competition is **English**. All Competition Rounds including

the written submissions (Memorials and Compendiums), shall be in English.

2.4 Registration

2.4.1 The duly completed Google Form for Registration with all team details and NEFT/Wire Transfer must be submitted online to Moot Court Association on or before **11:59 p.m. IST on 22nd December, 2024** for teams participating in accordance with Clauses 1.1 and 1.2 (Overseas and Indian Invited Teams). No change in the team composition shall be permitted after the receipt of the Registration Form, except at the sole discretion of the Organisers.

2.4.2 All teams shall be given a “Team Code” by the Organisers on validation of their Registration form and NEFT/Wire Transfer. Thereafter, the teams shall use their designated “Team Codes” for all correspondence with the Organisers.

2.4.3 The assigned “Team Code” must be used by the teams during the submission of Memorials and during all Rounds of the Competition.

2.5 Accommodation

2.5.1 **Accommodation shall only be provided to teams qualifying for the Quarter-Final Round of Arguments and residing outside of Mumbai at the cost of the Organisers for 2 nights at the maximum (subject to change) which is the 28th and 29th of March, 2025.**

2.5.2 Teams arriving earlier shall contact the hotel directly, (details of the accommodation shall be shared later, as given in Clause 2.5.4) and make their bookings accordingly. Extra charges shall have to be incurred by the team for additional days of stay.

2.5.3 Accommodation **shall not** be provided to a fourth team member, coach, professor or a family member.

2.5.4 Accommodation for the participants living outside Mumbai shall be notified to them via e-mail a week before the Competition.

2.5.5 Any concerns that participants have pertaining to room allotment are required to be conveyed to the Organisers. Changes in room allotment can be made by the Organisers after the same has been conveyed to the them at their discretion.

2.6 Dress Code

The dress code for the Rounds of the Competition shall be as prescribed by the Rules of the Court of Jurisdiction. The dress code for all the events at the Competition shall be western formals for gentlemen and western or traditional formals for ladies.

3. COMPETITION ROUNDS

The Competition rounds shall comprise of **two (2)** Preliminary Rounds, **one (1)** Octo-Final Round, **one (1)** Quarter-Final Round, **one (1)** Semi-Final Round and **one (1)** Final Round. The Preliminary Rounds, Octo-Final Round and Quarter-Final Round shall be conducted **online**. The Semi-Final Round and the Final Round shall be conducted **offline** at Government Law College, Mumbai. Teams qualifying in the Quarter-Final Round shall be provided with a **six (6)** week gap to appear offline for the Semi-Final Round at the venue.

3.1 Preliminary Rounds

3.1.1 There shall be **two (2)** Preliminary Rounds.

3.1.2 A team shall be credited with a win in the Preliminary Rounds if their Round Total (as defined in Clause 7.2) is greater than that of the Opposing Team.

3.1.3 In the event of a tie in the Round Total of the teams, the team with the higher Memorial Score shall advance to the Octo-Final Round.

3.2 Octo-Final Rounds

The top **sixteen (16)** teams in the Preliminary Rounds shall qualify to the Octo-Final Round.

3.2.1 Teams that have a 2:0 win loss ratio in the Preliminary Rounds shall directly advance to the Octo-Final Round. Such teams shall be seeded according to the Aggregate of their Round Totals in the two Preliminary Rounds (“**Aggregate Scores**”).

3.2.2 Teams that have a 1:1 win-loss ratio shall advance based on their Preliminary Round Aggregate Scores. They shall be seeded after the teams qualifying with a 2:0 win loss ratio in the Preliminary Rounds, in order of their Round Aggregate

Scores.

- 3.2.3** In case of a tie in the Aggregate Scores of the Preliminary Rounds, the team marked higher in its 'Knowledge and Application of Relevant Law' as per the Marking Criteria in Clause 7.3 shall advance to the Octo-Final Round.
- 3.2.4** For the purpose of pairing the sixteen (16) teams that advance to the Octo-Final Round, the team seeded first in the Octo-Final Seeding Chart shall be paired against the team seeded sixteenth in the Seeding Chart (Seed 1 vs. Seed 16), the team seeded second in the Seeding Chart shall be paired against the team seeded fifteenth in the Seeding Chart (Seed 2 vs. Seed 15) and all the other teams shall be paired in the same manner.
- 3.2.5** The Octo-Final Round shall consist of **one (1)** Mooting Round and shall be a “Knock-out” Round where the winner of each Octo-Final Round pairings shall advance to the Quarter-Final Round.
- 3.2.6** A team shall be credited with a win in the Octo-Final Round if their Round Total (as defined in Clause 7.2) is greater than that of the Opposing Team.
- 3.2.7** In the event of a tie in the Round Total of the teams, the decision of the judges shall be deemed final. Should the tie persist, the team with the highest marks in the marking criterion 'Knowledge and Application of Relevant Law' as per the Marking Criteria in Clause 7.3 shall advance to the Quarter-Final Round.
- 3.2.8** The Octo-Final Round may or may not be conducted, based on the number of teams participating in the Competition. The Organisers reserve the right to omit this Round.

3.3 Quarter-Final Round

- 3.3.1** A total of **eight (8)** teams shall advance to the Quarter-Final Round. The team seeded first in the Quarter-Final Seeding Chart shall be paired with the team seeded eight in the Seeding Chart (Seed 1 vs. Seed 8), the team seeded second in the Seeding Chart shall be paired against the team seeded seventh in the Seeding Chart (Seed 2 vs. Seed 7) and all the other teams shall be paired in the same manner.
- 3.3.2** Clause 3.2.2 and 3.2.3 shall apply in the event that Octo-Final Rounds are not conducted.
- 3.3.3** The Quarter-Final Round consists of **one (1)** Mooting Round and shall also be a

“Knock-out” round where the winner of each Quarter-Final Round pairing shall advance to the Semi-Final Round.

3.3.4 A team shall be credited with a win in the Quarter-Final Round if their Round Total (as defined in Clause 7.2) is greater than that of the Opposing Team.

3.3.5 In the event of a tie in the Round Total of the teams, the decision of the judges shall be deemed final. Should the tie persist, the team with the highest marks in the marking criterion 'Knowledge and Application of Relevant Law' as per the Marking Criteria in Clause 7.3 shall advance to the Semi-Final Round.

3.4 Semi-Final Round

3.4.1 **Four (4)** teams shall advance to the Semi-Final Round. The Semi-Final Round shall consist of **one (1)** Mooting Round and shall be a “Knock-out” Round where the winner of each Semi-Final Round Pairing shall advance to the Final Round.

3.4.2 The Semi-Final Round pairings shall be determined according to a Draw of Lots.

3.4.3 A team shall be credited with a win in the Semi-Final Round if their Round Total (as defined in Clause 7.2) is greater than that of the Opposing Team.

3.4.4 In the event of a tie in the Round Total of the teams, the decision of the judges shall be deemed final. Should the tie persist, the team with the highest marks in the marking criterion 'Knowledge and Application of Relevant Law' as per the Marking Criteria in Clause 7.3 shall advance to the Final Round.

3.5 Final Round of Arguments

The Final Round shall also consist of **one (1)** Mooting Round which shall be a “Knock-out” Round where the team with the higher Round Total (as defined in Clause 7.2) shall be declared as the Best Team.

4. MEMORIALS

4.1 Format Specifications

All teams must submit typed-out Memorials/Written Submissions for both sides (Applicant and Respondent), fulfilling all the following specifications:

4.1.1 Memorials must contain the following:

- (i) Cover Page;
- (ii) Table of Contents;
- (iii) Index of Authorities;
- (iv) Statement of Jurisdiction;
- (v) Questions Presented;
- (vi) Summary/Synopsis of Facts;
- (vii) Summary of Arguments;
- (viii) Body of Arguments;
- (ix) Conclusion/Prayer.

4.1.2 The Memorial shall not be more than **thirty-five (35) pages**, including the Body of Arguments, which shall not be more than **twenty (20) pages**.

4.1.3 All Memorials must have a soft cover and must be spiral bound.

4.1.4 The Memorial shall be typed on A4 size pages in Font Type: Times New Roman, Font Size: 12, Double Spacing & 1-inch margins on all sides. Footnotes must be in Font size:10, no Double Spacing.

4.1.5 The footnotes must follow the 20th edition of the Harvard Bluebook format for citations. No endnotes or speaking footnotes are permitted.

4.1.6 The Cover Page of the Memorial must have the following colour scheme:

Blue: Applicant Cover Page

Red: Respondent Cover Page

4.1.7 The Memorial must not contain any Annexure/Photograph/Sketches/ Exhibits/Affidavits etc. Violation of said provision shall subject the team to disqualification or negative marking as deemed appropriate by the judges.

4.1.8 Memorials that do not comply with the above-mentioned specifications shall be subjected to penalties. Penalties shall be calculated on the basis of the soft copy of the Memorial available with the Moot Court Association and in accordance with Clause 4.1.9 of the rules. Irrespective of the number of violations, the maximum amount of marks deducted shall not be more than 15 marks. This does not apply to marks deducted for late submission or plagiarism.

4.1.9 Penalties shall be calculated in accordance with the following criteria:

Sr. No.	Section(s) of the Memorial	Description of Penalty	Mark Deduction
1.	Cover Page	Incorrect team code/Absence of team code on the cover page/ Absence of marking side (such as “P or R” in the team code prescribed).	0.5 marks for each violation
		Violation of the colour scheme provided for the Memorial.	1 mark
2.	Footnotes, Header and Footer	Incorrect font/font size, incorrect line spacing, and incorrect page margin.	0.25-1 mark depending on the degree of the violation
		Failure to include all enumerated sections of the Memorial.	2 marks
		Substantive violation in footnotes.	1 mark
		Incorrect or inconsistent footnotes.	0.5 marks
		Breach of Anonymity.	2 marks
3.	Miscellaneous	Annexures/Photographs/Sketches/Exhibits/Affidavits, etc. in the Memorial.	2 marks
		Non-compliance with page limits.	2 marks
		Non-compliance with required contents of the Memorial.	2 marks
		Delay in Submission (subject to extensions granted at the discretion of the Organisers).	2 marks per day of delay

4.2 Deadline for Submission of Memorials

- 4.2.1** All teams must submit **two (2)** soft copies of their Memorials for each side of the Moot Compromis via a Google Form which shall be shared closer to the date of submission. One copy must be in a ‘**docx**’ format and the other in a ‘**pdf**’ file extension by **11:59 p.m. IST on 28th January, 2025**.
- 4.2.2** The content of the e-mail attachment **should not** differ from the content of the hard copies submitted to the Organisers.
- 4.2.3** The Soft Copies of the Memorials must be renamed as: **Team “Code” – Applicant Memorial** and **Team “Code” – Respondent Memorial**. Failure to adhere to this rule may result in a penalty being levied at the sole discretion of the Organisers.
- 4.2.4** The teams qualifying into the Semi-Final Round must send **eight (8)** hard copies of the Memorials and **six (6)** hard copies of the Compendium for each side of the Moot Compromis by **11:59 p.m. IST on 9th March, 2025** to the following address:

*The General Secretary
Moot Court Association
Government Law College
'A' Road, Churchgate
Mumbai – 400020
India*

- 4.2.5** A covering letter must be enclosed with the Memorials specifying the name of the University/College of the participating team. The covering letter must have a seal of the University/College. The team code must also be specified.
- 4.2.6** Teams failing to submit their Memorials before the deadline elapses shall be subject to penalization, which would be at the sole discretion of the Organisers.

4.3 Anonymity

- 4.3.1** The identity of the team or the names of the participants must not be revealed in the Memorial in any manner whatsoever and all teams must send the Memorials with a covering letter specifying the name and contact details of the Team Members and their designated team code as mentioned in Clause 4.2.5.
- 4.3.2** Teams disclosing their identity through the Memorials in any form shall be subject to penalization or disqualification at the discretion of the Organisers.
- 4.3.3** The name of the institution should not appear on any Compendium or submissions made to the bench. In this case, the team **shall not** be allowed to submit the Compendium, or shall be subject to negative marking.
- 4.3.4** Teams must maintain anonymity while screen sharing during the online rounds of the Competition. The identity of the participants and the University/College should not be revealed through any desktop applications, judgement copies, Compendiums or Memorials during the course of screen sharing or oral submissions.
- 4.3.5** No team is permitted to share their Compendium or research with the judges through the Zoom chat box.
- 4.3.6** Screen-shared Memorials should be the same as the Memorials sent by the teams via Google Form and post.
- 4.3.7** All teams must e-mail their Compendiums or individual pdfs which they shall be screen sharing to dmh.glc@gmail.com latest by **11:59 p.m. IST on 30th January, 2025. The screen shared content should be the same as the content shared via e-mail.** Teams are to note that no changes are allowed to be made to the

Memorial or Compendium once they are shared with the Organisers via Google Form for the Online Rounds. However, changes in the Compendium can be made before the submission of hard copies for the offline rounds.

4.4 External Assistance

- 4.4.1** All research, writing and editing must be solely the product of team members. No team shall be allowed to view or otherwise become privy to any Memorial/Written Submission other than the respective Applicant and Respondent Memorial of the scheduled opposing teams in the course of the Competition.
- 4.4.2** Team members are permitted to discuss with their coach (if any) and with others affiliated with their University/College/Law School the general principles of Law
- 4.4.3** The coach/faculty members/others affiliated with the University/College/Law School may provide general guidance on the overall organization of the brief, but cannot assist with the actual writing and are not permitted to edit the Memorials/Written Submissions or correct the citation format.
- 4.4.4** Academic guidance beyond that permitted by the Official Rules of the Competition shall lead to the immediate disqualification of the team.
- 4.4.5** The Memorials shall be evaluated in accordance to Clause 5 of the rules.
- 4.4.6** After the completion of the Competition, the Organisers reserve the right to use the Memorials submitted to them, as they deem appropriate.

5. MARKING CRITERIA FOR THE MEMORIALS

5.1 The Memorials shall be marked by a special panel of Judges.

5.2 The following shall be the Marking Criteria and the Marks Allotted to each criteria:

Sr. No	Marking Criteria	Marks Allocated
1.	Depth and Quality of Research	30
2.	Proper and Articulate Analysis & Clarity and Organisation	20
3.	Knowledge and Application of Facts	15
4.	Grammar and Style	15
5.	Referencing	10
6.	Presentation and Evidence of Original Thought	10

	Total	100
Remarks: 0-30: Poor; 30-50: Average; 50-70: Good; 70-90: Very Good; 90-100: Excellent		

6. ORAL SUBMISSIONS

- 6.1** The Oral Rounds shall be conducted on a virtual platform for the **two (2)** Preliminary Rounds and **one (1)** Octo-Final Round.
- 6.2** As specified hereinabove at 2.2.1, each team shall comprise of **two (2)** speakers who shall divide the oral submissions between themselves.
- 6.3** It is to be noted that there shall not be a Researcher's Test as part of the Competition.
- 6.4** During the course of the Oral Submissions no speaker shall either reveal their identity or the identity of their University/College by any means whatsoever. Doing so shall result in negative marking as deemed appropriate by the judges.
- 6.5** No change in the team composition shall be permitted. Changes in the team composition shall be allowed only in exceptional circumstances subject to permission from the Organisers. However, in the event of a change, the Organisers are to be notified at the earliest via e-mail stating a valid reason for the same.
- 6.6** No change in the speaker roles and positions shall be permitted after the registration of a team has been completed. If the change persists, the team shall be required to send an e-mail to the Organisers stating a valid reason at least **one (1)** week prior to the Oral Rounds. Failure to notify the Organisers of change in speaker positions in adherence to the deadline given by them, shall be subject to penalisation at the sole discretion of the Organisers.
- 6.7** Each team shall have a maximum of 30 minutes to present their Oral Submissions. This shall include the time that each team may want to reserve for their rejoinder.
- 6.7.1** At the commencement of each session of the Oral Submissions, each team must notify the Court Officer about the amount of time that they want to reserve for their rejoinder. A maximum of 5 minutes can be reserved on the Applicants' side for the rejoinder.
- 6.7.2** It is to be noted that a team representing the Respondent side in a session of the Oral Submissions is not in the capacity to reserve any time for a sur-rejoinder for that session. Sur-rejoinders could be granted by the judges, and remain at the sole discretion of the Bench for that session.

- 6.7.3** No single speaker shall be permitted to address the Court for more than 20 minutes. This includes the time the speaker addresses the Court during the rejoinder/sur-rejoinder.
- 6.7.4** Teams shall not split the time reserved for a rejoinder between themselves and only one speaker shall be permitted to address the Court during a rejoinder/sur-rejoinder.
- 6.7.5** At the commencement of each session of Oral Submissions each team shall notify the Court Officer as to the division of time between the 2 speakers.
- 6.7.6** Teams shall be required to inform their speaking order to the Organisers.
- 6.7.7** **Five (5)** minutes before the completion of the allocated time for each speaker there shall be a warning bell, and at the completion of the allocated time for each speaker, there shall be a final bell. There shall be **two (2)** warning bells at **five (5)** minutes before the completion of the allocated time for each speaker and at **one (1)** minute before the completion of the allocated time for each speaker respectively. Additionally, there shall be a final bell at the completion of the allocated time for each speaker.
- 6.7.8** No speaker shall be allowed to speak in excess of the time allotted to each speaker. Extra time shall be given to each speaker as per the discretion of the judges. If the judge so requires, the extra time taken by the speaker may be deducted from the time allotted to his/her co-speaker or from the time allotted for rejoinder.
- 6.7.9** The final decision as to the time structure and the right to rejoinder/sur-rejoinder shall be that of the Judges.
- 6.8** All teams shall be expected to carry along any case law(s) and authorities to which they intend to refer. Teams must note that they **shall not** be permitted to submit any material to the judges if such material bears the name or seal of their College/University.
- 6.9** No other document, other than the Memorial of the appropriate side of the opposing team, shall be allowed to be exchanged between any two teams at any given time in the Competition.
- 6.10** During the course of oral submissions, the participants cannot submit to the court any material containing pictorial representation whatsoever. Further the participants shall not be permitted to make any audio/visual representation, nor shall they be allowed to use personal computers, laptops and any other technical or mechanical device during their oral submissions except for the device being used to join the virtual session.

6.11 If at any instance a submission is made with any material in violation of Clause 6.10 and if any picture, sketches, photos, cartoons, caricatures, audio film, video film, projector-slide or a computer-generated image is submitted or presented to court, the teams shall be subject to disqualification or negative marking as deemed appropriate by the judges.

7. MARKING CRITERIA FOR THE ORAL SUBMISSIONS

7.1 Each speaker shall be marked on a total of **100 marks** by each Bench Judge.

7.2 The Round Total shall be the aggregate of the total of the **two (2)** speakers.

7.3 The following shall be the Marking Criteria and the Marks Allocated to each Speaker by each Judge in the Round:

Sr. No	Marking Criteria	Marks Allotted
1.	Knowledge and Application of Relevant Law	25
2.	Interpretation and Use of Facts	20
3.	Ingenuity and Ability to Answer Questions	15
4.	Style, Poise, Courtesy and Demeanor	15
5.	Organization and Flow of Arguments	15
6.	Time Management and Rebuttals	10
	Total	100

7.4 The decision of the judges as to the Marks allocated to any team shall be final.

7.5 So as to ensure uniformity in the marking system all the judges shall be provided with a marking guideline.

7.6 Round Total for the Preliminary Round

The Round Total for the Preliminary Round of Arguments shall be an aggregate of the total marks of each Speaker by each Judge (as indicated in Clause 7.2) in the Round and an average of the Best Memorial Assessment (as indicated in Clause 5).

7.7 Round Total for the Octo-Final/Quarter-Final/Semi-Final/Final Rounds

The Round Total for the Octo-Final, Quarter-Final, Semi-Final and Final Round shall be an aggregate total of the marks obtained by each speaker from each judge (as indicated in

table 7.2). A Team's Memorial Marks shall not be a part of their Round Total in the Octo-Final, Quarter-Final, Semi-Final and Final Rounds.

8. ONLINE PLATFORM RULES

- 8.1** The participants must ensure that they have a strong internet connection with good audio and video facilities. They must use laptops or PCs for the Oral Rounds. The use of cell phones is prohibited.
- 8.2** The background of the participants on video shall be plain and shall not contain any symbols or any representations.
- 8.3** The participants (speakers) must ensure that any noise or audio other the voice of the participant should not occur during the online Oral Rounds. It is advisable to plan and prepare for the online Oral Rounds in advance accordingly.
- 8.4** Participants shall be permitted to use the screen-sharing feature for making their submissions. It is advisable to use PDF viewing applications such as Preview, Adobe Acrobat, or similar tools for displaying their Compendiums.
- 8.5** The teams must ensure that they do not disclose the identity of their college at any stage during the Competition. Any kind of canvassing shall lead to the disqualification of the teams.
- 8.6** At the time when one participant is speaking, others are expected to keep their microphones on mute.
- 8.7** The participants must not start the session before the host.
- 8.8** **The Meeting ID, Password and Link to each session shall be shared with the participants before each round.**

9. AWARDS

9.1 The following awards shall be presented:

- (i) **Best Team** – INR 36,000/-
- (ii) **Second-Best Team** – INR 27,000/-
- (iii) **Best Speaker** – INR 14,000/-
- (iv) **Best Speaker in the Final Round of Arguments** – INR 14,000/-
- (v) **Second-Best Best Speaker** – INR 10,000/-
- (vi) **Best Memorial** – INR 15,000/-
- (vii) **Second-Best Best Memorial** – INR 12,000/-

9.2 The **Best Speaker** and **Second-Best Speaker** Awards shall be determined by the Total Scores in the Preliminary Rounds of the Competition by adding the **four (4)** judges' scores from **two (2)** Preliminary Rounds. The total score from those **two (2)** Rounds shall be averaged to determine the Speaker's ranking, whereas the **Best Speaker in the Final Round of Arguments** shall be determined on the basis of the Individual speaker scores in the Final Round of Arguments.

9.3 All participants shall get E-Certificates of Participation and all the winners of awards specified in Clause 9.1 shall be presented with E-Certificates of Merit and a cash prize.

10. DEMEANOUR AND EQUITY GUIDELINES

10.1 Demeanour

10.1.1 It is expected of all participants to respect the Rules of this Competition and maintain highest professional conduct during all various stages of the Competition.

10.1.2 Any disruptive practices or actions that aim to, or end up disrupting decorum are strictly prohibited.

10.1.3 Participants are requested to not indulge in protracted arguments and avoid repetitive commentary.

10.1.4 The Judges' decisions shall be final, and it is expected of teams to accept it unanimously without showing any disregard or disrespect towards the Bench's opinions and verdicts.

10.1.5 Participants are requested to refrain from any actions or activities which shall negatively impact the integrity of the Institution or bring upon any disrepute.

10.1.6 The rules and integrity of this Competition are to be upheld and violation of any aforementioned guidelines shall be condemnable by the Organisers.

10.1.7 If any participant or team have complaints regarding the conduct or demeanour of any individual, they are advised to formally address their concerns to the General Secretary of the Moot Court Association.

10.1.8 Action against alleged parties shall be at the sole discretion of the Organisers.

10.2 Equity

The Organisers want to ensure that this Competition, in all its flora, is free of any discrimination, bias, and vilification, and wish to protect the equity of every participant and other personnel.

10.2.1 Participants are expected to address other participants, Judges, volunteers, members of the Moot Court Association, and any other person associated with the Competition in any capacity with respect and conduct themselves in a civilized manner.

10.2.2 Any behaviour or misconduct by a participant that causes any other individual any kind of discomfort which includes but is not limited to the portrayal of any form of vilification, discrimination, harassment, or bullying is strictly prohibited.

10.2.3 Causing breach of an individual's equity and/or causing them any discomfort pertaining to aforementioned guidelines is condemnable by the Organisers.

10.2.4 If any participant feels that their equity has been breached and/or have related complaints, they are advised to formally address the General Secretary of the Moot Court Association regarding their concerns.

10.2.5 Action against cases of breach of equity and other activities of misconduct shall be at the discretion of the Organisers, and their decision on the matter shall be considered as final.

11. MISCELLANEOUS

11.1 No member of any team or any individual connected with any team shall be permitted to hear the arguments in any court room in which that team is not one of the contesting teams whilst that team is still in the Competition. The Organisers shall take strict action, including disqualification from the Competition, against any team found to be scouting through a team member or through any other means.

11.2 All Participants are expected to maintain decorum in Court during the Rounds of the Competition and are expected to conduct themselves in a manner befitting the legal profession.

11.3 The Organisers' decision as regards to the interpretation of rules or procedures shall be declared final.

- 11.4** In case of any situation not contemplated in the Rules, the Organisers' decision on the same shall be final.
- 11.5** The Organisers reserve the right to vary, alter, modify, or repeal any of the above Rules if so required and as they may deem appropriate.
- 11.6** The decision of the General Secretary of the Moot Court Association regarding all and any concerns raised by participants including but not limited to complaints related to demeanor, equity, general violations, would be deemed as final.

12. REQUESTS FOR INTERPRETATION OF CASE STUDY AND RULES

- 12.1** All requests for interpretation of case study and rules of the Competition must be directed to the General Secretary, Moot Court Association.
- 12.2** Such requests for interpretation must be sent via e-mail to dmh.glc@gmail.com. The subject of the e-mail must read "*Request for Interpretation*".
- 12.3** The last date to seek interpretation/clarifications to the Moot Compromis is **29th December, 2024**.

13. DISCLAIMER

The Material in the Moot Compromis is not intended to and does not attempt to resemble any incident or any person living or dead. All material in the moot problem is fictitious and any resemblance to any incident or person, if any, is not intended, but merely coincidental.

14. CONTACT DETAILS

E-mail Address: dmh.glc@gmail.com; mcaglc@gmail.com

In case of any queries, we request you to contact the following members of the Moot Court Association:

Registrations: Ms. Nishka Khatri (+91 92140 27170)

Accommodation and Travel: Ms. Tanvi Jog (+91 95756 79920)

Memorials: Ms. Radhika Chhaparia (+91 80045 89109)

ANNEXURE I

List of Indian Universities/Colleges which had qualified to the Semi-Final Round of Arguments in the 25th D. M. Harish Memorial Government Law College Moot Court Competition, 2024:

- 1. School of Law, Christ (Deemed to be University), Bangalore**
- 2. Rajiv Gandhi National Law University, Patiala**
- 3. National Law School of India University, Bangalore**
- 4. Department of Law, Maharshi Dayanand University, Rohtak**